

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:5764  
ANSWERED ON:29.04.2015  
NO DETENTION POLICY  
Patel Shri Devji Mansingram

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the no detention policy upto class VIII has resulted into `considerable decline in the academic performance` of the students of rural areas in the country including those in Rajasthan;
- (b) if so, whether the Government proposes to lay down minimum criteria for qualifying examination for entering the next grade;
- (c) if not, the reasons therefor;
- (d) whether the Government proposes to impart primary education to the children in their mother tongue and also set it as a language medium for examination apart from implementing uniform school education system to the maximum possible extent; and
- (e) if so, the details in this regard?

**Answer**

MINISTER OF HUMAN RESOURCE DEVELOPMENT(SMT. SMRITI ZUBIN IRANI)

(a) to (c) : The National Council of Educational Research and Training (NCERT) conducts National Achievement Surveys (NAS) every three years. Three rounds of NAS have been conducted so far. The findings of NAS reveal that average learning achievement of children in rural areas for Class III has increased from Cycle I to Cycle III in both Mathematics and Language. In respect of Class V, the average learning achievement of children in rural areas has increased in respect of Mathematics and Environmental Studies from Cycle I to Cycle III, whereas it has decreased in Language subject. However, the learning achievement of children has declined in all subjects from Cycle I to Cycle III in Class VIII, in both rural and urban areas.

Section 30 of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides that no child is required to pass any board examination till completion of elementary education. State government/UTs have developed a Continuous and Comprehensive Evaluation framework to assess the academic development of children in the respective classes. The NCERT has developed learning indicators for children for all classes which have been shared with States/UTs.

(d) & (e) : Section 29(2) (f) of the RTE Act, 2009 provides that the medium of instruction shall, as far as practicable, be in child's mother tongue. The advisory issued under Section 35(1) of the RTE Act on the implementation of provisions of Section 29 contains inter alia, incorporating methods of bridging between the child's home language and the standard class room language.